COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 143 OF 2017 & IA NOS. 640 & 641 OF 2017

Dated: 17th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Jindal Power Ltd. Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. Nirav Gupta for R-20 Ms. Shruti Verma for R-21

<u>ORDER</u>

IA NOS. 640 & 641 OF 2017
(Applns. for deletion of party Respondents: R-20 & R-21)

Respondent Nos. 20 & 21 are parties to the proceedings before the Central Commission. Hence, it is not possible to delete them. Applications are dismissed as such. However, Respondent Nos. 20 & 21 are entitled to raise all the contentions raised in this application at the time of final hearing.

List the matter on <u>25.09.2017</u>.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson